

BEFORE DR.GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No.21( 1193)/2013-IC

Date:14.10.13

In the matter of

Shri Swami Amritanand Dev Tirth  
Taloja Central Prison  
Kharghar  
Navi Mumbai-410210  
(Maharashtra)

Versus

Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan, New Delhi-110001 .....

Respondent

DATE : FOURTEENTH OCTOBER TWO THOUSAND THIRTEEN.

Date: 14.10.13

**ORDER**

The appellant has filed an appeal on 09.10.13 received on 14.10.13 under Section 19 of the RTI Act for not receiving the information from the CPIO, the respondent .

**Brief Facts of the case:**

1. The appellant vide his application dated 19.06.13 received on 19.07.13 sought information relating to various matters pertaining to MHA, Department of Justice, Legislative Department & Ministry of Law etc.
2. The Respondent has received the application of appellant transferred from Department of Justice for giving information on certain issues as mentioned in the OM of forwarding letter dated 4.7.13 and the copy of same were also forwarded to various departments with the request for sending information to the appellant. A copy of the same OM was also marked to the appellant with the request to approach the concerned authority for getting information . The copy of same is also attached with this order .

IC.  
029/10/13

3. But the respondent could not send the reply to the appellant as collection of information requires lot of time.
4. Being aggrieved with this situation of the respondent the appellant has filed an appeal received on 14.10.13.
5. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

6. On perusal of the record it appears that respondent could not collect the substantive response from the concerned public authority and failed to give reply to the appellant. It appears that the information sought by appellant is of such nature that requires a lot of time. Hence there are adequate reasons for not giving the reply in time. Records show that the Respondent has sent the reply to appellant vide F. No. 21(1193)/13-IC dated 25.09.2013. The copy of which has been made an annexure of appeal by the appellant. It is not correct to say that the information sent by Respondent is incomplete or partial. The letter dated 25.09.13 of Respondent consists full information on the part of the respondent while rest of information of his request dated 19.06.13 are relating to other public authority. Appellant may approach other concerned public authority for the full information of his request dt. 19.06.13. The respondent is not responsible for all information of his request dated 19.06.13.

In view of above the appeal is rejected.

7. The appellant may kindly note that since the proceeding has been closed no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

  
(DR. GITA RAWAT)

Joint Secretary & Appellate Authority  
Date: 14.10.13

Copy to:

3. Shri Swami Amritanand Dev Tirth, Taloja Central Prison, Kharghar, Navi Mumbai-410210, (Maharashtra)
4. ✓ Smt. Asha Sota, CPIO.

(DR. GITA RAWAT)  
Joint Secretary &  
First Appellate Authority  
Ministry of Law & Justice  
(Dept. of Legal Affairs)  
Govt. of India, New Delhi